

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 11194/2022

(Arising out of impugned final judgment and order dated 17-09-2019 in WC No. 6756/2018 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

GANESH PRASAD SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81695/2022-CONDONATION OF DELAY IN FILING and IA No.81696/2022-EXEMPTION FROM FILING O.T.)

Date : 11-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. V.K. Shukla, Sr.Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Rakesh Kumar Soni, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners has particularly referred to the order dated 29.04.2022 as passed in SLP (C) Dy. No. 24989 of 2021 and has submitted that the facts of the present case and the issues involved are similar and akin and to those involved in the said case.

Issue notice on the application seeking condonation of delay and on the special leave petition.

Tag with SLP(C) Dy. No. 24989 of 2021.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

